

OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, NUH

The duty roster to be observed by Judicial Magistrates, Nuh for the period from 01.03.2021 to 31.03.2021 shall be as follows:-

NUH

Sr. No.	Name of Magistrate	From	To
1.	Sh. Vishal, Ld. ACJM	01.03.2021	03.03.2021
2.	Undersigned/CJM	04.03.2021	06.03.2021
3.	Ms. Lalita Patwardhan, Ld. JMJC	07.03.2021	12.03.2021, 22.03.2021 & 23.03.2021
4.	Dr. Renu Solkhe, Ld. JMJC	13.03.2021	21.03.2021
5.	Sh. Mohit, Ld. JMJC	24.03.2021	31.03.2021

FEROZEPUR JHIRKA

Sr. No.	Name of Magistrate	From	To
1.	Sh. Parveen, Ld. SDJM	01.03.2021	10.03.2021
2.	Sh. Gaurav Khatana, Ld. JMJC	11.03.2021	20.03.2021
3.	Sh. Rajvinder, Ld. JMJC	21.03.2021	31.03.2021

1. In case any Duty Magistrate proceeds on Station Leave, he/she shall make alternative arrangement himself/herself with some other Magistrate under intimation to the undersigned. In case a Duty Magistrate at the Sub-Division Ferozepur Jhirka proceeds on Station leave, he/she can make the alternative arrangement only with the Magistrates posted at Sub-Division Ferozepur Jhirka. No Magistrate at the District Headquarter shall consent to perform the duty work at the Sub-Division, except in cases of an emergent situation, that too with prior discussion with the undersigned.
2. In case any officer on duty happens to proceed on a leave due to some emergency, the duty work during court hours shall be attended by the next Duty Magistrate.
3. As conveyed by the Registrar General, Hon'ble Punjab and Haryana High Court, vide Letter No. 42423/Gaz.II(17) dated 28.10.2010, the Area Magistrates shall strictly attend to all kinds of remand matters, receiving of special reports, production of case property etc. relating to the area of Jurisdiction falling in the Police Station allotted to them, even beyond court hours, on all working days, if they are at the station.
4. All the SHOs are directed to send the special reports in the courts of respective Area Magistrates and to send the special report to the Duty Magistrate, if and only if, the Area Magistrate happens to be on Station Leave, or happens to be not available under intimation to the undersigned.

5. The Duty Magistrate/consenting Magistrate shall also attend to Protocol duties, during the period of duty, under the supervision of undersigned/Ld. ACJM.

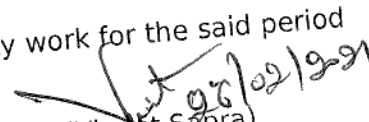
6. For the purpose of the duty roster, the duty hours on each day shall commence from midnight.

7. The Affidavits of the witnesses (deposing before Sessions Court), shall be attested by the Duty Magistrate.

8. In case CJM/ACJM happened to be busy in connection with an official meeting the duty work shall be performed by duty magistrate.

9. In case any officer on duty gets transferred then the duty work for the said period shall be performed by the next duty magistrate.

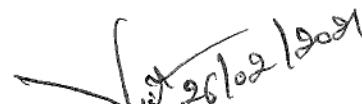
10. In case any officer on duty proceed on training then the duty work for the said period shall be performed by the next duty magistrate.


(Vineet Sapra)
CJM, Nuh

Endst. No. 157 Dated 26/2/21

Copy forwarded to the following for information and necessary action:

1. The learned District & Sessions Judge, Mewat.
2. All the Judicial Officers, Nuh & Ferozpur Jhirka.
3. The Deputy Commissioner, Mewat,
4. The S.P, Mewat,
5. The District Attorney, Mewat
6. All the Police Stations including Police Posts
7. The President, Bar Association, Mewat.
8. The President, Bar Association, FP Jhirka.
9. The Deputy Superintendent of Police, HQ, Nuh


(Vineet Sapra)
CJM, Nuh